

268/97

Shri J. K. Das

602 X M

No. 8, S. Sharma, Mr. G. K. Datta

15/12/97

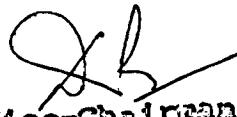
15-12-97

Heard Mr. S. Sharma learned counsel appearing on behalf of the applicant. He submits that violating ~~as~~ the procedure the respondent No. 2 is going to appoint other person from outside (Morigaon Distt) who did not appear in the written test. Accordingly, Mr. S. Sharma submits that this is not permissible under the rules.

Heard Mr. A. K. Choudhury, learned Addl. C. G. S. C. He submits that at present he has no instruction. Mr. Choudhury shall take necessary instruction in this regard within 3 weeks. Till then the respondent No. 2 shall not make any appointment.

List it on 6-1-98 for Admission.

6
Member


Vice-Chairman

15/12/97
Registration
15/12/97

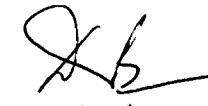
lm

WS
16/12

Requisition has been
received on 16.12.97
so issued to the respon- 6-1-98
dent by Regd post
vide Despatch No. 3760-65
dt. 19.12.97

2 weeks time is allowed on the
prayer of learned counsel for the part
List it on 21-1-98.

6
Member


Vice-Chairman

16.1.98
on Police duty Somnath
on report No. 1

fm

(2)

O.A. 268/97

1) Notice duly served
on R-1.

Service reports are
still awaited from
R-2-R-6.

2) No written statement
has been filed.

Wb
6/2

22.1.98. There is no representation. For the
ends of justice 2 weeks further time
granted.

List on 9.2.98 for written statement
and further orders.

60
Member


Vice-Chairman

pg
2/11

9-2-98

On the prayer of learned counsel
for the parties case is adjourned till
18.2.98.

60
Member


Vice-Chairman

lm
10/2

18.2.98

On the prayer of the learned
counsel for the parties this case is
adjourned till 26.2.98. Rs

60
Member


Vice-Chairman

nkm

26.2.98

On the prayer of Mr S. Sarma, learned
counsel for the applicant two weeks
is further time allowed for filing affidavit.
List on 16.3.1998 for admission.

60
Member


Vice-Chairman

pg

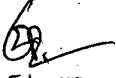
16-3-98
Affidavit filed
on behalf of the
applicant at page
24 to 29.







16-3

Notes of the Registry	Date	Order of the Tribunal
<p><u>30.3.98</u></p> <p>Copy of the Judgment was been sent to the D/sec. for issuing the same to parties through Regd. NCL APP.</p> <p>DR</p>	<p>16.3.98</p> <p>pg</p>	<p>Heard counsel of both sides. Hearing concluded. Order pronounced in the open Court, kept in separate sheet The application is dismissed. No order as to costs.</p> <p> Member</p> <p> Vice-Chairman</p>

Notes of the Registry	Date	Order of the Tribunal